and NEFA. [Placed in Library. See No. LT-34/69.1

TWENTY-THIRD REPORT OF THE COM-MITTER ON PUBLIC UNDERTAKINGS (1968-69)

SHRI NAND KISHORE BHATT: Sir, I lay on the Table a copy of the Twenty-Third Report of the Committee on Public Undertakings (1968-69) on action taken by Government on the recommendations contained the in Twenty-Fourth Report of the Committee on Public Undertakings (1965-66) on the Neyveli Lignite Corporation Limited.

FORTY-SECOND REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1968-69)

SHRI S. S. MARISWAMY: Sir. I lay on the Table a copy of the Forty-Second Report of the Public Accounts Committee (1968-69) on Appropriation Accounts (Civil). 1966-67 Audit Report (Civil), relating to the Ministry of Transport and Shipping.

## MESSAGE FROM THE LOK SABHA

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL 1968

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:-

"I am directed to inform Sabha that Lok Sabha, at its sitting held on the 17th February, 1969, has adopted the following Motion extending the time for presentation the Report of the Joint Committee of the Houses on the Constitution (Twenty-Second Amendment) 1968 :--

'That this House do extend time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend Constitution of India, upto the 12th March, 1969.'"

VICE-CHAIRMAN M. P. BHARGAVA): The House stands adjourned till 2.30 in the afternoon.

> The House then adjourned for lunch at fifteen minutes past one of the clock.

The House reassembled after lunch at half past two of the clock.

THE DEPUTY CHAIRMAN in the Chair. ALLOCATION TIME OF FOR GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: have to infom Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government other business to be taken up during the current session as follows:-

## **Business**

Time Allotted

- 1. Consideration and passing of: 1 hr. in (a) The public employment addition to Requirement as to Resithe time dence) Amendment Bill, already taken.
- (b) The Indian Medicine and Homoeopathy Central Council Bill. 1968.

2 hrs.

(c) The Merchant Ship-ping (Amendment) Bill, 1968.

2 hrs.

(d) The Armed Forces (Special Powers) Continuance Bill, 1969.

2 hrs.

(e) The Public Wakf (Extension of Limitation) Bill, 1969—To replace Ordinance 13 of 1968.

1 hr.

(f) The Limitation (Amendment) Bill, 1969— To replace Ordinance No. 12 of 1968.

1 hr.

(g) The Customs (Amendment) Bill, 1969—To replace Ordinance No. 1 of 1969.

2 hrs. 30 mts.

- 2. Consideration and passing of the Payment of Bonus (Amendment) Bill, 1969 (To replace Ordinance No. 2 of 1969) and the Resolution seeking disapproval of the Ordinance
- 3. Discussion on the President's Address.

3 days and reply on February 25, 1969.

4. Discusion on the activities of the Shiv Sena and the situation arising out of recent violent disturbances in Bombay.

4 hrs.

2 hrs.

5. Discussion on the statement by the Minister of Industrial Development, Internal Trade and Com-Pany Affairs regarding allegations against the Birla Group of Industries. 6 hrs.